

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF ESSENZAA LIFESCIENCE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	Essenzaa Lifescience Limited
2.	Date of Incorporation of Corporate Debtor	10th February 2012
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U36109MH2012PLC226651
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	115, B-Wing, Western Edge - 2, Western Express Highway, Borivali (East), Mumbai, Maharashtra, India, 400066
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated November 10, 2023, in C.P.(IB) No. 350 of 2023
7.	Estimated date of closure of Insolvency Resolution Process	May 08, 2024 (180 days from the Insolvency Commencement date which is November 10, 2023)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	<b>Name:</b> Mr. Rajkumar Shamlal Jaiswal <b>Registration No:</b> IBBI/IPA-001/IP-P-02598/2021-2022/13975
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	<b>Address:</b> 102, 1st Floor, Sangeet Ashram CHS, Saint Ramdas Road, Mulund (E), above Kadams Café Mumbai, Maharashtra, 400 081 <b>Email Id:</b> <a href="mailto:iprajkumarjaiswal@gmail.com">iprajkumarjaiswal@gmail.com</a>
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	<b>Address:</b> Renascence Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium – 2, Cross Road ‘A’, Chakala MIDC, Andheri East, Mumbai - 400093 <b>Email Id:</b> <a href="mailto:cirp.ell@rirp.co.in">cirp.ell@rirp.co.in</a> <a href="mailto:rj@rirp.co.in">rj@rirp.co.in</a>
11.	Last date for submission of claims	November 24, 2023 Date of appointment of IRP is November 10, 2023. 14 days from receipt of order for appointment of IRP i.e., from November 10, 2023 is given for submission of claim.

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Essenzaa Lifescience Limited** on November 10<sup>th</sup> 2023.


The creditors of **Essenzaa Lifescience Limited** are hereby called upon to submit their claims with proof on or before November 24<sup>th</sup> 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: November 11<sup>th</sup> 2023**

**Place: Mumbai**

  
**Rajkumar Shamlal Jaiswal**  
**Interim Resolution Professional**  
**Registration No. IBBI/IPA-001/IP-P-02598/2021-2022/13975**  
**AFA valid till 01 December 2023**